CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH JABALPUR

Civil Contempt Petition No.200/48/2017

(in OA 200/2/2017)

Jabalpur, this Monday, the 29th day of January, 2018

HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER

Mohd. Sabir Khan, aged about 73 years, s/o late B. Khan, R/o Nalband Mohalla, 510, Taj Hotel, Jabalpur (MP) 482002. Mob.8226029655 -Petitioner/Applicant

(By Advocate – Shri Moharram Ali)

<u>Versus</u>

Shri Kumar Sourabh, Branch Manager, Central Bank of India, Miloniganj Branch, Jabalpur (M.P.) - **Respondent/Contemnor**

(By Advocate – Shri Arun Pandey)

ORDER (ORAL)

By Ramesh Singh Thakur, JM.

The petitioner has filed this Contempt Petition alleging non compliance of the order dated 14.02.2017 passed by this Tribunal in Original Application No.200/00002/2017.

2. The respondent/contemnor has filed reply/compliance report to the CP. It has been submitted that in pursuance of the orders of this Tribunal, the office of respondent No.3 (in OA 200/00002/2017) has written a letter to the respondent/contemnor

on 20.03.2017 (Annexure A-5 with the CP) for providing the information asked by the petitioner in his representation dated 04.10.2016. Subsequently, the office of Principal Controller of Defence Accounts (Pensions) has also written a letter dated 13.09.2017 (Annexure C/4) regarding redressal of grievance of the petitioner in his pending representation. In pursuance thereof, the respondent/contemnor, has passed the order dated 23.10.2017 (Annexure C/5) whereby representation of the petitioner has been decided. Therefore, it has been prayed that the orders of this Tribunal has been duly complied with.

- **3.** We have gone through the pleadings and the documents available on record.
- **4.** This Tribunal vide order dated 14.02.2017 has passed the following orders:
 - "2. It is perused that an order was passed by this Tribunal on 26.07.2016 in Original Application No.200/00681/2016 directing the applicant to file comprehensive representation supported by all the relevant documents to the respondents within a period of 15 days and after receiving the representation from the applicant, the respondents were directed to decide his representation by passing a reasoned and speaking order within a period of 90 days from the date of its submission. It is seen that the applicant filed a representation dated 04.10.2016 (Annexure A-2) to the respondents and he has filed this Original Application before this Tribunal on 22.12.2016. Accordingly three months' time which

was given by this Tribunal in Original Application No.200/00681/2016 has not yet completed and the applicant has filed this Original Application. Hence the Original Application is filed prematurely as three months' time is not completed.

- 3. Taking into consideration, respondents are directed to take a decision on the pending representation of the applicant filed on 04.10.2016 within a period of one month from the date of receipt of certified copy of this order. It is made clear that nothing is commented on the merits of the case."
- **5.** 23.10.2017 On perusal of order dated respondent/contemnor, we find that in reference to the letter dated 13.09.2017 of Pension Department, Allahabad and letter dated 23.10.2017 by the Vehicle Factory, Jabalpur, the respondent/contemnor has decided the representation dated 04.10.2016 of the petitioner. Thus, we find that the orders passed in Original Application No.200/00002/2017 dated 14.02.2017 has been complied with by the respondent/contemnor, and therefore, nothing survives in this Contempt Petition.
- **6.** In view of the above, Contempt Proceedings are dropped. The contemnor is discharged from the notice of contempt.

(Ramesh Singh Thakur) Judicial Member (Navin Tandon) Administrative Member

am/-